

**Central Administrative Tribunal  
Principal Bench, New Delhi**

OA No.2650/2016

New Delhi, this the 8th day of August, 2016

**Hon'ble Mr. P.K. Basu, Member (A)  
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)**

Ms. Sonia  
D/o Dr. Rajpal Singh  
W/o Lalit Kumar  
M.C. Primary School, Kakrola Boys-1,  
Najaf Garh, New Delhi .. Applicant

(By Advocate: Mr.H.D. Sharma, proxy for Ms.Anubha Bhardwaj)

**Versus**

1. South Delhi Municipal Corporation  
Through its Commissioner,  
Civic Center, New Delhi , Delhi ..Respondent

**ORDER (ORAL)**

**Hon'ble Mr. P.K. Basu, Member (A)**

Heard the learned counsel for the applicant.

2. Learned counsel for the applicants states that a similar matter has already come before this Tribunal in Original Application No. 1795/2011 and decided on 01.08.2012, in which the following directions were given to the respondents:-

"In the above facts and circumstances of the case, we allow this OA with the direction to the respondents to grant notional seniority to the applicant as per their respective positions in the merit list prepared by the

DSSSB in the year 2002. They shall also be given appointments on notional basis from the dates the first general category official has joined duty. Consequently, they will be entitled for notional increments and fixation of pay and other benefits like GPF, Pension, etc. as admissible to their batch mates belonging to the unreserved category. The respondents shall pass appropriate orders in this regard within two months from the date of receipt of a copy of this order. There shall be no order as to costs."

3. It is stated that similar directions were given in the OAs Nos. 1917/2011 and 1205/2012. He prays for grant of the same relief as has been granted to the applicants of the aforesaid OA. Accordingly, this OA is disposed of at the admission stage itself, without issuing notice to the respondents and without going into the merits of the case, with a direction to the respondents to consider the case of the applicants in the light of aforesaid judgments and in case they are found to be covered by them, then extend the same benefits to the applicants. This exercise shall be completed by them within 90 days from the date of receipt of a copy of this order. The respondents shall communicate their decision to the applicant by means of a reasoned and speaking order.

**(Dr. Brahm Avtar Agrawal)**  
**Member (J)**

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**(P.K. Basu)**  
**Member A)**

